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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-21/2004 in
CA-969/2003

New Delhi this the 21st day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

1. Brahmpal,
S/o Ravi Das,
Working as Book Binder,
Printing Section,
E-in-C's Branch,
AHQ, Kashmir House,
New Delhi.
2. Hazari Lal,
S/o Ramji Lal,
Working as Book Binder,
Printing Section,
E-in-C's Branch,
AHQ, Kashmir House,
New Delhi.
3. Bhagmal,
S/o Sh. Khazan Chand,
R/o P-7, 111, Mangol Puri,
New Delhi. Petitioners

(through Sh. M.K. Bhardwaj, Advocate)

VERSUS

Union of India & Ors.

1. Ajay Prasad,
Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Harish Oniyal,
Engineer-in-Chief's,
Army Hqrs, DHQ,
Kashmir House. Respondents

(through Sh. Rajeev Bansal, Advocate)

ORDER (ORAL)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of both the parties heard.

Learned counsel of the petitioners stated
that Writ Petition No. 1043/2004 filed before the

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Hon'ble High Court of Delhi against the Tribunal's order dated 24.7.2003 has been dismissed. Learned counsel of the respondents has admitted that the Writ Petition has been dismissed. He seeks some more time for compliance of the Tribunal's directions. We grant 2 months more time from today, for compliance of directions of this Tribunal dated 24.7.2003. No further time shall be granted to the respondents in this behalf. In case they fail to comply with the directions of this Tribunal contained in order dated 24.7.2003 whereby OA-969/2003 was disposed of, ^{as directed above} a serious view would be taken. CP 21/2004 is disposed of. Notices to respondents are discharged.

S. Raju
(Shanker Raju)
Member(J)

V. Majotra
(V.P. Majotra)
Vice-Chairman(A)
21.4.04

/vv/